GOVERNMENT OF INDIA MINISTRY OF PANCHAYATI RAJ RAJYA SABHA UNSTARRED QUESTION NO. 418 ANSWERED ON 03.12.2025

STATUS OF THE SVAMITVA SCHEME

418 SHRI SUBHASH BARAI	LΑ
SHRI SUJEET KUMAR:	

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) the current national percentage of villages with drone surveying completed under SVAMITVA Scheme;
- (b) how the Ministry is addressing legal challenges cited by States like Tamil Nadu regarding SVAMITVA Scheme implementation;
- (c) whether the target for issuing 3.45 lakh property cards after March, 2026 survey extension remains firm;
- (d) steps being taken to ensure the property cards are utilized by villagers to access bank loans; and
- (e) how the Ministry is coordinating with Department of Revenue to ensure quick dispute resolution post-card issuance, particularly in States such as Odisha?

ANSWER

MINISTER OF PANCHAYATI RAJ

(SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH)

- (a) Under SVAMITVA Scheme, nearly 3.44 lakh villages are targeted to be covered. As on date, drone survey is completed in 3.28 lakh villages which is about 95% of the overall target.
- (b) As per 7thSchedule of the constitution, land is a State subject and legal challenges pertaining to SVAMITVA Scheme are dealt as per relevant State Acts and Rules under which SVAMITVA scheme is being implemented. Ministry of Panchayati Raj does not have a role with addressing the legal challenges in any State/UT. The State of Tamil Nadu did not implement the SVAMITVA scheme beyond the pilot phase since they had prior records of properties in abadi areas.
- (c) Ministry of Panchayati Raj aims to cover all targeted villages with drone survey and

property cards by March 2026.

- (d) In order to enable bank loan on property cards, Ministry of Panchayati Raj, D/o Financial Services, State Revenue Deptt., are collaboratively working to enable acceptability of property cards for bank loans. Some banks in States/UTs have begun to provide loan against SVAMITVA property cards. The State Governments are using the forum of State Level Bankers Committee to streamline their efforts on this subject.
- (e) States/UTs have provisioned for post-card issuance dispute resolution in respective State Acts. The Ministry does not have a role in dispute resolution post-card issuance in any State/UT.
